

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 246/MP/2024**

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1, 5.6 and 17.1(iii) of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain General Network Access for the Petitioner's Petrochemical Plant located at Dahej, Gujarat at the DGEN Switchyard and DGEN dedicated Transmission Line of Torrent Power Limited.

Petitioner : Reliance Industries Limited (RIL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Buddy Ranganadhan, Sr. Advocate, RIL  
Shri Hemant Singh, Advocate, RIL  
Ms. Supriya Rastogi, Advocate, RIL  
Ms. Lavanya Panwar, Advocate, RIL  
Shri Jay Lal, Advocate, RIL  
Shri Arun Lal, Advocate, RIL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Nitai Aggrawal, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Ms. Kavya Bhardwaj, CTUIL  
Shri Parth Desai, TPL  
Shri Ashok Rajan, WRLDC  
Shri Alok Mishra, WRLDC

**Record of Proceedings**

At the outset, the learned senior counsel for the Petitioner submitted that pursuant to the liberty granted by the Commission vide Record of Proceedings for the hearing dated 6.2.2025, CTUIL has filed its reply wherein it has also placed on record the Minutes of Meeting held under the aegis of the Central Electricity Authority on 1.7.2024. Learned senior counsel submitted that the meeting was convened in terms of the direction issued by this Commission vide Record of Proceedings for the hearing dated 5.6.2024 in Petition No. 132/MP/2024, which also involved a similar issue, and in the said meeting, a consensus was reached by all the stakeholders with respect to the manner in which metering, accounting, and scheduling were to be done, in a scenario where sharing of switchyard/terminal bays for connectivity to ISTS is required by injecting entities under Regulation 4.1 and drawee entities covered under Regulation 17.1(iii) of

the GNA Regulations and the same may also be considered for the purpose of the present Petition. Learned senior counsel further submitted that insofar as entering into the agreement with Torrent Power Limited – an injecting entity - is concerned, the parties are in the process of finalizing the same.

2. Learned counsel for the Respondent, CTUIL, submitted that CTUIL has already filed its reply in the matter, which may be considered. Learned counsel further submitted that, as such, CTUIL has no objection to the prayer(s) made by the Petitioner. However, as pointed out in its reply, there are no enabling provisions in the GNA Regulations to this effect.

3. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission permitted both sides to file their brief note of submissions, if any, within two weeks with a copy to the other side.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**